

Crl.A.No. 230 OF 1997
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM No.1A Court No.9 SECTION IIA
(For judgment)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO.230 OF 1997@@
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Ravindra S. Sawant Appellant (s)

VERSUS

State of Maharashtra Respondent (s)

(HEARD BY: HON'BLE SETHI AND B.P. SINGH, JJ.)

Date : 08/05/2002 This petition was called on for judgment today.

CORAM :
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH

For Appellant (s) Mr. Vishwajit Singh,Adv.

For Respondent (s) Mr. S.V. Deshpande,Adv.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2
Hon'ble Mr. Justice Bisheshwar Prasad Singh
pronounced the judgment of the Court. The appeal is
dismissed in terms of the signed judgment. REPORTABLE.@@
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.SP1

(Neena Verma)
Court Master

(Radha Rani Bhatia)
Court Master

Signed Reportable judgment is placed on the file.